

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 201 of 2011 & I.A. No. 309 of 2011

Dated: 16th April, 2012

**Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

**Tamil Nadu Generation & Distribution
Company Ltd. Appellant (s)**

Versus

**Power Grid Corporation of India
Ltd. & Ors. Respondent(s)**

**Counsel for the Appellant(s) : Mr. S. Vallinayagam, Mr. S. Muthu
Krishnan and Mr. S. Balguru S.E.**

**Counsel for the Respondent(s) : Mr.M.G. Ramachandran, Ms.
Swapna Seshadri and Ms.
Swagatika Sahoo Mishra.**

ORDER

Learned advocate for the appellant filed an additional affidavit said to contain additional grounds of the Memorandum of Appeal on 13th April, 2012 with service of copy to the respondent. On the same date learned advocate for the appellant also filed an application for impleadment of Nuclear Power Corporation of India Ltd. to this appeal as party respondent. Learned advocate

for the respondent Mr. M.G. Ramachandran raises objection to the acceptance of this application for addition of party. He may file written objections, if any, against this application on or before the date fixed below upon prior service of copy of the same to the appellant.

Post the matter for hearing of appellant's application for impleadment on **4th May, 2012.**

(V.J. Talwar)
Technical Member

(P.S. Datta)
Judicial Member

Ss/sm